

**IN THE INCOME TAX APPELLATE TRIBUNAL
BANGALORE BENCH 'B', BANGALORE**

**BEFORE SHRI GEORGE GEORGE K, JUDICIAL MEMBER
AND
SHRI JASON P BOAZ, ACCOUNTANT MEMBER**

**ITA No.1205(Bang) 2013
(Assessment year : 2007-08)**

Shri S.K.Sreenivasa,
No.479, 6th Cross, 6th Main,
Vijayanagar,
Bangalore

PAN No.AHQPS3208P

Appellant

Vs

The Deputy Commissioner of Income-tax,
Central Circle,
Mysore

Respondent

**Assessee by : Shri H. Guruswamy, ITP
Revenue by : Dr. P.K.Srihari, Addl.CIT**

**Date of hearing : 06-08-2015
Date of pronouncement :**

ORDER

PER SHRI GEORGE GEORGE, K, JM

This appeal at the instance of assessee is directed against the order of CIT(A) dated 28-03-2013. The relevant assessment year is AY: 2007-08.

2. At the time of hearing, learned AR of the assessee submitted that the assessee does not want to pursue/prosecute the present appeal and therefore, the same may be allowed to be withdrawn. The learned AR has

filed an application dated 24-07-2015 wherein he states that the assessment proceedings are pending before the income-tax authorities, hence the assessee is not inclined to pursue the appeal before the Tribunal.

3. The learned DR has raised no objection if the present appeal of the assessee is dismissed, as withdrawn. Accordingly, in view of the request of the learned AR of the assessee the present appeal is dismissed being withdrawn.

5. In the result, the appeal of the assessee is dismissed.

Pronounced in the open Court after hearing the appeal.

(JASON P BOAZ)
ACCOUNTANT MEMBER

Bangalore:

D a t e d :

am*

Copy to :

- 1 Appellant
- 2 Respondent
- 3 CIT(A)-II Bangalore
- 4 CIT
- 5 DR, ITAT, Bangalore.
- 6 Guard file

(GEORGE GEORGE, K)
JUDICIAL MEMBER

By order

AR, ITAT, Bangalore